

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 5<sup>th</sup> JULY, 2024, 02:30 P.M.**

**IA(IBC)/132/GB/2024  
In CP (IB) /14/GB/2023**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Indian Bank (Erstwhile Allahabad Bank) Vs Ashim Mandal
Under Section	U/s 95 of IBC, 2016

For Petitioner (s) : Mr. M. Sharma, Adv.

For Respondent (s) : Mr. S. Sancheti, Adv.

**ORDER**

**IA(IBC)/132/GB/2024**

Ld. Counsel Mr. S. Sancheti appears on behalf of the Personal Guarantor. This is an application filed to condone the delay of 11 days in filing their reply affidavit. Ld. Counsel attributes some illegible documents received from the Financial Creditor to be the main reason for such delay. In consideration of his submissions, delay is condoned, application allowed and reply taken on file.

List the main petition for further consideration on **09.08.2024**.

**CP (IB) /14/GB/2023**

In view of the Order passed today in IA (IBC)/132/GB/2024, matter adjourned to **09.08.2024**.

Sd/-

**Satya Ranjan Prasad  
Member (Technical)**

Sd/-

**Deep Chandra Joshi  
Member (Judicial)**